

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH.

Original Application No. 410/93

~~Transferred Application No.~~

Date of decision 2.8.1993

Shri A.M.Sayed

Petitioner

Shri K.D.Kulkarni

Advocate for the Petitioner

Versus

Union of India & Ors.

Respondent

Shri P.M.Pradhan

Advocate for the Respondent(s)

Coram :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri M.Y.Priolkar, Member (A)

1. Whether the Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? *WV*
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal. ? *NO*

  
 (M.Y.PRIOLKAR)  
 M (A)

  
 (M.S.DESHPANDE)  
 V.C.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

OA.NO. 410/93

Shri Abdul Mohmed Sayed ... Applicant

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri M.Y.Priolkar

Appearance

Shri K.D.Kulkarni  
Advocate  
for the Applicant

Shri P.M.Pradhan  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 2.8.1993

(PER: M.S.Deshpande, Vice Chairman)

It is apparent that the applicant who had been given temporary status met with an accident in July 1992 and was prevented from doing work thereafter. And Ultimately <sup>after</sup> ~~as~~ a second ailment, he produced a certificate dated 3.10.1992 but that was not accepted by the respondents. We find that there was a good reason for the applicant <sup>absence</sup> and since that he had produced the certificate, we, ~~therefore~~, direct the respondents to re-engage the applicant within a week from today with continuity of service but without back wages in the present case. With these directions we dispose of the application.

  
(M.Y.PRIOLKAR)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

mrj.